

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 26543/2015

DR. D C SRIVASTAVA

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and permission to file lengthy list of dates and interim relief and office report)

WITH

SLP(C) No. 26635/2015

(With appln.(s) for exemption from filing O.T. and appln.(s) for permission to file lengthy list of dates and Interim Relief and Office Report)

Date : 08/02/2016 These petitions were called on for hearing today.

For Petitioner(s) Mr. Prashant Kumar,Adv.
M/s. AP & J Chambers,Adv.

Mr. Siddharth Krishna Dwivedi,Adv.
Mr. Shail Kumar Dwivedi,Adv.

For Respondent(s) Ms. Archana Singh,Adv.
Mr. Abhishth Kumar,Adv.

Mr. Kamal Mohan Gupta,Adv.
Mr. T. N. Singh,Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 26543/2015

Four weeks time, as last chance is given to the respondent No.6 to file the counter affidavit.

The Learned counsel for the respondent Nos.1 to 3 seeks and is

given four weeks' time to file the counter affidavit.

Fresh steps for the service of notice by usual mode to the respondent Nos. 4,5,7,8,9 and 12 shall be taken by the learned counsel for the petitioners within a period of four weeks.

SLP(C) No. 26635/2015

Four weeks time, as last chance is given to the respondent No.7 to file the counter affidavit.

The Learned counsel for the respondent Nos.1 to 3 seeks and is given four weeks' time to file the counter affidavit.

Fresh steps for the service of notice by usual mode to the respondent Nos. 4 to 6, 8 and 11 shall be taken by the learned counsel for the petitioners within a period of four weeks.

List again on 30.3.2016.

(M V RAMESH)
Registrar

MG